(f) Upgradation of 20 Coastal Police Stations for the UT of Andaman and Nicobar Islands has been sanctioned under Coastal Security Scheme Phase-II.

## Harassment of women in various modes of transport in NCR Delhi

- 4402. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what are the details of harassment of women that have been received and registered in various modes of transport system in the NCR Delhi during the last three years;
  - (b) how far have these complaints been addressed in NCR Delhi; and
- (c) what is the action plan to install GPS system in radio taxis to ensure its better use and control harassment of women travelling in this transport especially at odd hours?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The details of case registered with regard to harassment of women in various modes of transport during the year 2009, 2010, 2011 and 2012 (upto 31.03.2012) and corresponding action is given in Statement (*See* below). No such data for National Capital Region (NCR) is available.

(c) Radio Taxi Scheme 2006 and Economy Radio Taxi Scheme provide for the installation of GPS and GPRS in taxis. Private companies issued licence under the above scheme manage the control room to manage their fleet by using GPS/GPRS device. It is mandatory for all Radio Taxi operators to install GPS/GPRS devices.

## Statement

The details of case registered of harassment of women in various modes of transport during the year 2009, 2010, 2011 and 2012 (upto 31.3.2012)

## 2009

FIR, dt, u/s P.S.	Mode of transport	Person Arrested	Present Position
1	2	3	3
87/09 u/s 509 IPC PS Lajpat Nagar	Bus	1	P.T.
188/09 u/s 354 IPC PS Geeta Colony	Car	1	P.T.
271/09 u/s 341/354/506/509 IPC PS Geeta Colony	School Van	1	P.T.
38/09 u/s 354 IPC PS K.M. Pur, Delhi.	Bus	1	P.T.
62/09 u/s 323/509 IPC PS Delhi Cantt.	Auto-Rickshaw	1	P.T.

1.	2	3	3
126/09 u/s 354/323 IPC PS Delhi Cantt.	Car	03	Quashed
85 u/s 354/323 IPC PS Bindapur	RTV	02	P.T.
113/09 u/s 354/509 IPC PS Pt. Street	Taxi	1.	Compromise
192/09 u/s 354 IPC PS Roop Nagar	Rickshaw	1	Compromise
68/09 u/s 323/509/34 IPC PS Roop Nagar	Auto-Rickshaw	1	Convicted
61/09 u/s 509 IPC PS Sarai Rohilla	Bus	1.	P.T.
34/09 u/s 354/509/323/34 IPC PS Domestic Airport	Aircraft	1	P.T.
2010			
285/10 u/s 354/323 IPC PS Lajpat Nagar	Bus	1	P.T.
276/10 u/s 354/509 IPC PS New Friends Colony	Taxi	1	P.T.
185/10 u/s 323/354/509 IPC PS Geeta Colony	TSR	1	P.T.
35/10, u/s 354/323/506 IPC P.S. Khajuri Khas	TSR	1	P.T.
248/10 u/s 363/376/506 IPC PS Moti Nagar	Car	.01	P.T.
253/10 u/s 363/376/506 IPC PS Moti Nagar	Car	02	P.T.
42/10 u/s 354 IPC PS Darya Ganj	Bus	1	P.T.
178/10, dt. 19.7.10, u/s 354/509/34/ IPC PS Begum Pur	TSR	3.	PT
142/10 u/s 354/506/509 IPC PS IGI Airport	Aircraft	1	P.T.
364/10 u/s 354/509 IPC PS IGI Airport	Aircraft	1	P.T.
421/10 u/s 341/509 IPC PS IGI Airport	Aircraft	1	P.T.
565/10 u/s 509 IPC PS IGI Airport	Aircraft	1	P.T.
667/10 u/s 354/323/341/ 506 IPC PS IGI Airport	Taxi	1	P.T.
2011			
161/11 u/s 354 IPC PS Badarpur	Gramin Sewa	1	P.T.
274/11 u/s 354 IPC PS Delhi Cantt.	Bus	01	P.T.
60/11 u/s 354 IPC PS Maya puri	Bus	01	P.T.
103/11 u/s 354/323 IPC PS Vikas Puri	RTV	01	P.T.
34/11 u/s 323/341/352/34 IPC PS Mianwali Nagar	Bus	02	P.T.
146/11 u/s 354 IPC PS IGI Airport	Taxi	1	Acquitted
300/11 u/s 354 IPC PS IGI Airport	Taxi	1	P.T.
44/11 509 IPC PS IGI Airport	Aircraft	1	Compromise
210/11 u/s 354/509 IPC PS IGI Airport	Aircraft	1	P.T.
286/11 u/s 509 IPC PS IGI Airport	Aircraft	1	P.T.
428/11 u/s 354 IPC PS IGI Airport	Aircraft	1	P.T.

1.	2	3	3		
2012 (upto 31.3.20112)					
17/12 u/s 354 IPC PS Delhi Cantt.	Bus	1	P,T.		
35/12 u/s 354 IPC PS Mahendra Park	Bus	1	P.I.		
41/12 u/s 354/509 IPC PS IGI Airport	Aircraft	1	P.I.		
51/12 u/s 354/509/34 IPC PS IGI Airport	Aircraft	3	P.T.		
60/12 u/s 354/509 IPC PS IGI Airport	Aircraft	1	P.T.		

## Pension to freedom fighters who participated in Quit India Movement

4403. SHRIMATI KUSUM RAI: SHRI PRABHAT JHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- whether Government is aware that freedom fighters who were imprisoned during Quit India Movement in Ballia, Satara and Midnapore etc. where parallel Governments were formed, were released from jail before completion of three months imprisonment which is essential for grant of Central Government pension;
- if so, whether these freedom fighters have been granted pension from Central Government:
  - (c) if so, the details thereof; and
- if not, whether Government will amend the Swatantrata Sainik Samman Pension Scheme, 1980 to include these freedom fighters from Ballia, Satara and Midnapore under the scheme and Central pension would be granted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) The freedom fighters who had applied for central samman pension on grounds of sufferings undergone by them for participation in various Movements during the freedom struggle including Quit India Movement recognised under the Swatantrata Sainik Samman Pension Scheme, 1980 and who fulfilled the eligibility criteria prescribed in the Scheme have been sanctioned samman pension. The eligibility criteria under the Scheme include imprisonment of at least six months for participation in the freedom struggle. However, in case of women and SC/ST freedom fighters the eligibility criterion relating to minimum period of imprisonment is three months. Movement-wise data of the freedom fighters and their eligible dependents who have been sanctioned central samman pension is not maintained.

(d) At present there is no proposal under consideration to amend the Swatantrata Sainik Samman Pension Scheme, 1980.